## GOVERNMENT OF INDIA MINISTRY OFFINANCE RAJYA SABHA QUESTION NO02.03.2010 ANSWERED ON

**CHECK ON TERROR FUNDS BY E.D.** 

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SHRI N.K. SINGH

Will the Minister of COALHEALTH AND FAMILY WELFAREINFORMATION AND BROADCASTINGFINANCE be pleased to state:-

- (a) whether the Enforcement Directorate (ED) has recently registered several cases across the country to check terror funding;
- (b) if so, the details thereof;
- (c) whether Government has since contemplated any further action to ensure that funding to terrorist organisations by foreign sources are curbed; and;
- (d) if so, the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI S.S. PALANIMANICKAM)

- (a) & (b): The Directorate of Enforcement has taken up 19 cases in various States/Union Territories for investigation under the Prevention of Money Laundering Act, 2002 (PMLA), where the predicate offences under the relevant sections of IPC, Explosive Substances Act and Unlawful Activities (Prevention) Act were earlier registered by the concerned State/Central Police formations alleging inter-alia terrorist funding
- (c) & (d): The Government undertakes review of the existing provisions of the Prevention of Money Laundering Act, 2002 (PMLA) from time to time, and consequent to the last review undertaken in 2008-09, provisions of PMLA have appropriately been amended to include certain offences under the Unlawful Activities (Prevention Act, 1967), as Scheduled offences under PMLA.